

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE**

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA No.3065/Bang/2018
Assessment Year : 2015-16

Shri. Vikas Kumar Bokariya, No.25 and 26, 1 st Floor, Journalist Colony, MTB Road, Bengaluru – 560 002. PAN : ANTPK 4184 D	Vs.	The Commissioner of Income Tax (Appeals) - 5, Bengaluru.
APPELLANT		RESPONDENT

Assessee by	:	Shri Pradip P. Kumar Jain, CA
Respondent by	:	Shri. Pradeep Kumar, CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	01.09.2021
Date of Pronouncement	:	02.09.2021

ORDER

Per N. V. Vasudevan, Vice President:

This appeal by the assessee is directed against the order dated 22.08.2018 of CIT(A)-5, Bengaluru, relating to AY 2015-16.

2. At the time of hearing the learned counsel for the assessee submitted that he seeks withdrawal of the above appeal as the assessee has availed the benefit of Direct Taxes Vivad Se Vishwas Act, 2020. Accordingly, this appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(CHANDRA POOJARI)
Accountant Member

Sd/-

(N. V. VASUDEVAN)
Vice President

Bangalore,

Dated: 02.09.2021.

/NS/*

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| 1. Appellants | 2. Respondent | 3. CIT |
| 4. CIT(A) | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,
ITAT, Bangalore.